



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഒക്ടോബർ 9 9th October 2018	നമ്പർ No.	} 40
		1194 കന്നി 23 23rd Kanni 1194		
		1940 ആശ്വിനം 17 17th Aswina 1940		

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 1034/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the PTA President, Govt. L. P. School, Parappanangadi, Chettippadi P. O., Malappuram District-676 319 and the workman of the above referred establishment Smt. K. Prema, Kattikkolath House, Parappanangadi, Chettippadi P. O., Malappuram District- 676 319 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 40/2018/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. K. Prema, Kattikkolath House, Parappanangadi, Chettippadi P. O., Malappuram District by the PTA President, Government L. P. School, Parappanangadi, Chettippadi P. O., Malappuram District is justifiable or not? If not, what are the relief she is entitled to?”

(2)

G. O. (Rt.) No. 1063/2018/LBR.

Thiruvananthapuram, 5th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. V. V. Haridas, Managing Director & Chief Medical Officer, K. V. M. Hospital, Cherthala and the workman of the above referred establishment represented by the District Secretary, Kerala

State United Nurses Association, K. V. M. Hospital Unit, Cherthala, Smt. Bindumol, M. S. W/o Anilraj, Vadakkekaippurath, Thanneermukkam P. O., Cherthala in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Nursing Trainees viz. Smt. Anumol and Smt. Samasya by the Management of KVM Hospital, Cherthala is justifiable or not? If not what relief they are entitled to get? Whether the demands raised by the United Nurses Association and the strike called for by them which resulted in the disciplinary action against 101 Nursing Staff of KVM Hospital, Cherthala by the Management are justifiable or not? If yes what relief they are entitled to get ?

By order of the Governor,
LOLA, P.,
Deputy Secretary to Government.

ORDER

G. O. (Rt.) No. 1064/2018/LBR.

Thiruvananthapuram, 5th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Thomas Mathew, Unique Enterprises, Pharmaceutical Distributors, Unique Park, Near T. M. M. Hospital, Thiruvalla, Pin-689 101 and the workman of the above referred establishment Sri. Jayan, M. R. Mullenkuzhiyil Veedu, Mallappally East P. O. Mallappally-689 584 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

‘Whether the denial of employment to the worker Sri Jayan, M. R., Mullenkuzhiyil (H) by the Employer Sri Thomas Mathew, Unique Enterprises, Pharmaceutical Distributors, Thiruvalla is justifiable or not? If not, what relief the worker is entitled to ?’

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary to Government.

ORDERS

(1)

G. O. (Rt.) No. 1065/2018/LBR.

Thiruvananthapuram, 5th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Vimal Prasad, O., S/o. Chandrasekharan (late), Olakkal House, Koottilangadi P. O., Perinthalmanna Taluk, Malappuram District-676 506 and the workman of the above referred establishment represented by the Secretary, Eranadu Taluk, Chethu Thozhilali Union (C. I. T. U), Reg. No. 138/68, Manjeri (P. O.), Malappuram District-676 121 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the industrial disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the closure of Toddy Shop No. 15 at Vilakkathippara in Malappuram Range 5 resulting in denial of employment to 8 employees by the licensee Sri Vimal Prasad, Olakkal House, Koottilangadi P. O., Malappuram District is justifiable or not? If not, what are the relief they are entitled to” ?

(2)

G. O. (Rt.) No. 1067/2018/LBR.

Thiruvananthapuram, 6th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Thanikkudam Bhagavathi Mills Limited, Thanikkudam, Kurichikkara P. O., Thrissur and the workmen of the above referred establishment represented by the President, Thrissur District Textiles Mazdur Sangh, Thiruvampady P. O., Patturaikkal, Thrissur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the industrial disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the work stoppage and consequent loss of employment to the workers of Thanikkudam Bhagavathi Mills is justifiable? If not, what relief they are entitled to get” ?

(3)

G. O. (Rt.) No. 1101/2018/LBR.

Thiruvananthapuram, 14th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sunil Raj s/o Arumughan, Eravakattukalam, Pattanchery and the workman of the above referred establishment represented by the General Secretary, Palakkad District Motor & Autorickshaw Mazdoor Sangham, Harikkara Street, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Ramesh by the Employer, Sri Sunil Raj s/o Arumughan, Eravakattukalam, Pattanchery the permit holder of KL-09/P-8244 is justifiable, if not, what relief he is entitled to” ?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 3734/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 8.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. ജോബി തോമസ്, അഡ്വക്കേറ്റ്, കുറ്റിക്കാട്ട് ഹൗസ്, പൈക, പുവരണി പി. ഒ., കോട്ടയം-686 577 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മീനച്ചിൽ താലൂക്ക് പ്രദേശത്തേക്ക് 20-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 13/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 5743/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. വി. ദേവദാസ്, അഡ്വക്കേറ്റ്, രമാ മന്ദിരം, ഇലകമൺ പി. ഒ., വർക്കല, തിരുവനന്തപുരം-695 310 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ചിറയിൻകീഴ്, വർക്കല എന്നീ താലൂക്ക് പ്രദേശങ്ങളിലേക്ക് 2-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 15/2013/TVPM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 5846/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. വി. മോഹനകുമാർ, അഡ്വക്കേറ്റ്, ആനപ്പാറ പുത്തൻവീട്, കടയ്ക്കൽ പി. ഒ., കൊല്ലം-691 536 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കൊട്ടാരക്കര താലൂക്ക് പ്രദേശത്തേക്ക് 31-7-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 5/2013/KLM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(4)

നമ്പർ 2582/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 സെപ്റ്റംബർ 11.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. എസ്. പ്രമോദ്, അഡ്വക്കേറ്റ്, അജന്ത, ചുഴമ്പാല, മുകുളം പോസ്റ്റ്, അമ്പലമുക്ക് (വഴി), തിരുവനന്തപുരം-695 043 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയുടെ അധികാരപരിധിയിലുള്ള തിരുവനന്തപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 30-9-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 32/2013/TVPM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.